(c) As per the information available on export import data bank (Department of Commerce website), total value of LNG imported is as given below:

Year	Value in Million US \$
2014-15	9230.83
2015-16	6710.46

(d) As per information submitted by PPAC, the quantum of natural gas produced in the country in FY 2014-15 and 2015-16 is given below:

Year	Natural gas production (in MMSCM)
2014-15	33657
2015-16	32249

(e) During FY 2015-16, total gas supply in the country was 47784 MMSCM, out of which domestic natural gas production was 32249 MMSCM.

Status of National Register of Citizens

*270. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to complete the updation of National Register of Citizens (NRC) within a time-bound schedule; and
 - (b) if so, the present status thereof?

THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH): (a) and (b) As per Notification issued by Government of India in December, 2013, the updation of National Register of Citizen (NRC), 1951 in Assam shall be completed within a period of three years. Best efforts have been made and possible measures taken to complete the updation of NRC in Assam.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Setting up of special development zones

†2622. DR. VINAY P. SAHASRABUDDHE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is contemplating to set up such special development zones in the country as they were set up in the other countries;

[†]Original notice of the question was received in Hindi.

- (b) whether Government had earlier sent any such authorised committee to visit other countries for studying and bringing such concept of zones to India for promoting industry/trade/business; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) No Sir, there is no proposal regarding special development zones is pending at present.

Functional SEZs

†2623. DR. VINAY P. SAHASRABUDDHE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of fully functional Special Economic Zones (SEZs) in the country;
- (b) the State/Union Territory-wise number of all such functional Special Economic Zones along with their area separately;
- (c) the future programme of Government regarding those SEZs which are not fully functional or not operational; and
- (d) whether there are uniform or varied rules for SEZs in all States/Union Territories from the view of tax system?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) As on 31.03.2016, 204 Special Economic Zones (SEZs) are functional. State/Union Territory-wise details of number of functional SEZs along with their area are given in Statement (*See* below).

- (c) Review of functioning of SEZs is an on-going process and on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZ Scheme, Government takes necessary measures so as to facilitate speedy and effective implementation of the SEZ Scheme, including, *interalia*, review meetings with the Development Commissioners of the SEZs, open house meetings with SEZ stakeholders, Road Shows in various States to give wide publicity of SEZs, etc.
- (d) The fiscal concessions and tax / duty benefits allowed to Special Economic Zones (SEZs) are in-built into the SEZs Act, 2005 and Rules thereunder

[†]Original notice of the question was received in Hindi.